

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3320**  
ANSWERED ON 21/03/2023

**COMPLAINTS UNDER MGNREGS**

3320. SHRI NALIN KUMAR KATEEL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that the true potential of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) is badly affected due to poor quality works;
- (b) if so, the measures being taken by the Government to deal with this situation; and
- (c) whether the Government has received complaints regarding low wages, lack of timely payments and substandard quality in the works under the MGNREGS, if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SADHVI NIRANJAN JYOTI)

(a): No, Sir.

(b): Does not arise.

(c): The Ministry receives complaints under Mahatma Gandhi National Rural Employment Guarantee Scheme through Centralized Public Grievance Redress and Monitoring System (CPGRAMS). Since the responsibility of implementation of Mahatma Gandhi National Rural Employment Guarantee Act is vested with the State/UT Governments, all complaints received in the Ministry through CPGRAMS are forwarded to the concerned State/UT Governments for taking appropriate action including investigation, as per law.

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